
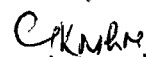



C. A. T. Bench, JAIPUR
Union of India and Ors. Vs. Bhag Chand

Date of Order	Orders
15-1-1997	<p><u>MA No. 6/97 (OA No. 84/95)</u></p> <p>Mr. Hawa, Singh, Brief-holder for Mr. V.S.Gurjar, counsel for the applicants in the MA (Official respondents in the OA)</p> <p>Mr. K.L.Thawani, counsel for the respondent in MA (Applicant in the OA)</p> <p>In this Misc. Application, the Union of India and other official respondents in OA No. 84/95, have prayed that further two months' time may be granted to the official respondents in the OA to comply with the directions issued by the Tribunal in OA No. 84/95, Bhag Chand Vs Union of India and Ors., which was disposed of by order dated 20-9-96.</p> <p>2. By the aforesaid order dated 20-9-96, the official respondents in the OA were directed to comply with the directions of the Tribunal within a period of three months from the date of receipt of a copy of the order. This MA has been filed on 3-1-97. In the circumstances, further time upto 28th February, 97 is granted to the official respondents in the OA to comply with the directions of the Tribunal. The MA stands disposed of.</p> <div style="display: flex; justify-content: space-between; margin-top: 20px;"> <div style="text-align: center;">  (O.P.Sharma) Administrative Member </div> <div style="text-align: center;">  (Gopal Krishna) Vice Chairman </div> </div> <div style="margin-top: 40px;"> <p align="center">Central Administrative Tribunal C.A.T. Bench, JAIPUR</p> <p align="center">Certified that no further Action is Required To be Taken & The Case is Fit For Consignment To Record.</p> <div style="display: flex; justify-content: center; margin-top: 10px;"> <div style="text-align: center;">  Dealing Asstt. Record Digit. No. 14...Keeper </div> <div style="text-align: center; margin-left: 20px;"> Section Officer (Judicial) </div> </div> </div>

Rudh...
de VS Gurjar
27/1/97

32/97